

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017
APPEAL NO. 102 OF 2017 & IA NO. 149 OF 2017
APPEAL NO. 380 OF 2017 & IA NO. 1570 OF 2018
AND
APPEAL NO. 381 OF 2017**

Dated: 12th November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matters of:

APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017

Indian Wind Power Association **Appellant(s)**
Versus
Tamil Nadu Generation & Distribution Corporation Ltd. & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan
Ms. Surti Chowdhary

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1 & R-2
Mr. Sethu Ramalingam for R-3

APPEAL NO. 102 OF 2017 & IA NO. 149 OF 2017

Indian Wind Power Association **Appellant(s)**
Versus
TANGEDCO & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan
Ms. Surti Chowdhary

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1 & R-2
Mr. Sethu Ramalingam for R-3

APPEAL NOS. 380 & 381 OF 2017

TANGEDCO

.... **Appellant(s)**

Versus

Tamil Nadu Electricity Regulatory Commission & Ors.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent(s) : Mr. Senthil Jagadeesan
Ms. Surti Chowdhary for R-2

Mr. Kumar Mihir for R-3

ORDER

IA NO. 1570 OF 2018 in
APPEAL NO. 380 OF 2017
(Appln. for condonation of delay in filing rejoinder)

For the reasons stated in the application, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

List these matters for hearing on **22.01.2019**. Tag to Appeal Nos. 176 & 177 of 2016

(S. D. Dubey)
Technical Member
ts/mk

(Justice Manjula Chellur)
Chairperson